

The Deputy Minister of Labour (Shri Abid Ali): The main features of the suggestions made by the Study Group pertain to improving and accelerating the activities of the Fund in respect of housing, dispensary services and multipurpose institutes.

निष्क्रमणा विधियों का पंजीयन

१४४१. श्री बाजरेवी : क्या पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जम्मू और काश्मीर के पाकिस्तान-अधिकृत भाग के निष्क्रमणाधिकारियों का पंजीयन, जो पहले धारम्भ किया गया था, रोक दिया गया है; और

(ख) यदि हां, तो इसके क्या कारण हैं?

पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री (श्री मेहर चन्द खन्ना) : (क) जी हां।

(ख) काश्मीर के शरणार्थी भारत में लगभग उसी समय आये जिस समय पश्चिमी पाकिस्तान के दूसरे शरणार्थी आये थे। इन लोगों के आने के समय बिल्कुल शुरू में पुनर्वास के काम को नियमित तौर पर चलाने के लिए शरणार्थियों को रजिस्टर किये जाने की व्यवस्था की गयी। पश्चिमी पाकिस्तान के विस्थापितों का रजिस्ट्रेशन १९४४ में बन्द कर दिया गया था। परन्तु काश्मीरी शरणार्थियों का रजिस्ट्रेशन विशेष रियायत के तौर पर इस साल तक चलता रहा। तब से इन का भी रजिस्ट्रेशन बन्द कर दिया गया है क्योंकि (१) जिन्होंने अपने आप को रजिस्टर कराना था, उन्हें ऐसा करने के लिये पिछले इतने सालों में काफी समय मिल चुका था (२) पुनर्वास सहायता के दिये जाने के लिये रजिस्टर शुदा होने की शर्त भी अब जरूरी नहीं रही है। इस लिये रजिस्टर किये जाने की व्यवस्था अनावश्यक

सी रह गयी है। अब पुनर्वास सहायता के लिये दिये गये प्रत्येक प्रार्थना पत्र पर विचार हर एक शरणार्थी की पात्रता के आधार पर किया जाता है, शरणार्थी के रजिस्टर शुदा होने या न होने से इस पर कोई असर नहीं होता।

Export of Cotton Textiles

1452. Shri Jadhav: Will the Minister of Commerce and Industry be pleased to state how much quantity of cloth has been exported from January, 1957 to July, 1957 with particulars of superfine, fine and coarse varieties?

The Minister of Commerce (Shri Kanungo): Category-wise (i.e. coarse, medium, fine and superfine) quantities of mill-made cloth passed for shipment from January-July, 1957 and actual total exports from January-May, 1957 are furnished in the statement laid on the Table of Lok Sabha. (See Appendix V, annexure No. 29)

Closure of Manganese Mines

1453. Shri Awasthi: Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the management of the R B S S D. & F N. Das Co. in Srikakulam district have closed down their manganese mines on the plea that the number of Railway wagons allotted to them was insufficient after paying compensation to the labourers on the basis of muster rolls;

(b) whether Government are aware that a large number of labourers are being deprived of compensation as the attendance register was not properly maintained by the management; and

(c) if so, the steps taken by Government for the reopening of the mines and for the payment of adequate compensation to the labourers rendered unemployed by the closure of the mines?

The Deputy Minister of Labour (Shri Abid Ali): (a) The management

closed their mines on the ground that accumulated stocks of ore could not be moved out due to inadequate supply of railway wagons.

(b) The allegations of the Mine workers' Union, Vizianagram that the attendance registers were not properly maintained could not be substantiated by them. A settlement has since been brought about between the parties concerned, the management having agreed to pay retrenchment compensation to the workers on the basis of the muster rolls maintained by the Company.

(c) (i) In addition to the payment of retrenchment compensation the management have also agreed to make certain *ex-gratia* payment to the workers on the basis of their annual earnings.

(ii) The management have agreed to give preference to the retrenched workers at the time of reopening their mines and also to consult the Union at the time of recruitment of workers.

(iii) The Government of India have also supplied additional wagons on the Rly. line for the transport of ore. Efforts are also being made to transport a part of the accumulated stocks of ore by road.

Coal Mines Labour Welfare Officers, Dhanbad

1454. Dr. Ram Subhag Singh: Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that large number of T.A. Bills of low paid officers under the Deputy Commissioner of Coal Mines Labour Welfare, Dhanbad are lying unpaid since 1955;

(b) if so, the reasons therefor; and

(c) whether Government will take any steps to expedite the payments of such bills?

The Deputy Minister of Labour (Shri Abid Ali): (a) A few T.A. Bills of 1955 are pending.

(b) It is mainly because of incorrect preparation of bills by the officers concerned and consequential necessity of returning them for rectification of defects. These took considerable time with the result that the bills became old and could not be passed without pre-audit.

(c) The Coal Mines Welfare Commissioner has issued necessary instructions to the staff to enable expeditious passing of T.A. bills.

Residential Accommodation for Central Government Employees

1455. Shri Biren Roy: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of flats or other types of residential accommodation constructed for Central Government employees in Calcutta area from 1948 to December, 1956;

(b) the number of flats and/or houses of private individuals continued under requisition during the said period;

(c) how many have been de-requisitioned and how many freshly requisitioned within this period; and

(d) whether it is a fact that payment of rents remains unsettled for more than 6/7 years in the case of properties requisitioned?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) 374 units.

(b) 316 units.

(c) From 1948 to December 1956, 23 units have been de-requisitioned and 8 units have been freshly requisitioned.

(d) There is no requisitioned house where the payment is in arrears for more than 6/7 years. However, there are some cases, where provisional payment of 80 per cent. of the amount of compensation fixed by the Government is being made pending final fixation of quantum of compensation by the Arbitrators.